



2026:AHC:35391-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3651 of 2026

Raghvendra Singh

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Govind
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:-

"(i) Issue a writ, order or direction, in the nature of Mandamus directing the respondent nos.1 to 3 to ensure fair, impartial and time-bound investigation in the matter, preferably under the supervision of a senior officer and to submit a progress report about the investigation before this Hon'ble Court in pursuance of the First Information Report (FIR) dated 19.01.2026 registered as Case Crime No.0014 of 2026, under Sections 191(2), 115(2), 352, 351(2) of the Bharatiya Nyaya Sanhita, 2023 at Police Station Indergarh, District Kannauj.

(ii) Issue a writ, order or direction, in the nature of Mandamus directing the respondent nos.1 to 3 to arrest the accused persons in pursuance of the First Information Report (FIR) dated 19.01.2026 registered as Case Crime No.0014 of 2026, under Sections 191(2), 115(2), 352, 351(2) of the Bharatiya Nyaya Sanhita, 2023 at Police Station Indergarh, District Kannauj.

(iii) Issue any other writ, order or directions, which this Hon'ble Court may deem fit and proper in the facts and circumstances of the case in the interest of justice.

(iv) Award the cost of the petition to the petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 19.01.2026, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Superintendent of Police, Kannauj, District Kannauj highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Superintendent of Police, Kannauj, District Kannauj, the Superintendent of Police, Kannauj, District Kannauj/respondent no.2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present petition stands **disposed of**.

February 17, 2026

Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)